

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No.O.A.350/00584/2016

M.A.350/00153/2016

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

C-11

Date of order : 08.06.2016

SOUVIK NANDI & 6 OTHERS.
VS.
UNION OF INDIA & ORS.
(E. RAILWAY)

For the applicant : Mr. B. Chatterjee, counsel

For the respondents : Mr. B.L. Gangopadhyay, counsel

O R D E R

Per Mrs. Bidisha Banerjee, J.M.

Heard ld. counsel for both sides.

2. The M.A.350/00153/2016 has been filed for condonation of delay in filing the O.A. The M.A. is allowed. The O.A. is taken up for hearing.

3. After hearing both sides and on perusal of the records, it appears that representations of the applicants seeking appointment as legal heirs of the land loser affected by land acquisition for railway projects, under the RBE.99 of 2010, is pending for decision before the respondent authorities.

4. Id. counsel for the applicants submits that he would be satisfied if a direction is given to the respondent authorities to consider and dispose of their representations in accordance with the Railway Rules and in the light of the RBE 99/2010 within a specific period.

5. Accordingly without going into the merit of the case, we direct the respondent No.5 or any other competent authority to look into the grievance of the applicants and decide their representations as per rules within a period of two months from the date of communication of this order.

6. The O.A. is disposed of. No order as to cost.

(Jaya Das Gupta)
Administrative Member

(Bidisha Banerjee)
Judicial Member

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